

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VEERA PRECAST PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Veera Precast Private Limited
2.	Date of incorporation of corporate debtor	16 th April 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310TG2003PTC040834
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot.No.86/A/Part, Phase-I I.D.A, Jeedimetla, Hyderabad, Telangana- 500055, India.
6.	Insolvency commencement date in respect of corporate debtor	Date of the order: 21 September 2020 Date of receipt of the order : 23rd September 2020
7.	Estimated date of closure of insolvency resolution process	20th March 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anjaneyulu Sadhu IBBI/IPA-001/IP-P00963 /2017-18/11584
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ezresolve LLP 402B, Technopolis, Chikoti Gardens Begumpet, Hyderabad – 500 016. E-mail: anjaneyulu@ezresolve.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ezresolve LLP 402B, Technopolis, Chikoti Gardens Begumpet, Hyderabad – 500 016. E-mail: veeraprecicast@ezresolve.in
11.	Last date for submission of claims	6 th October 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: N.A

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Veera Precast Private Limited on 21st September, 2020.
2. The creditors of Veera Precast Private Limited, are hereby called upon to submit their claims with proof on or before 6th October, 2020 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - N.A
5. Submission of false or misleading proofs of claim shall attract penalties.

Anjaneyulu Sadhu
Insolvency Professional

IP.No: IBBI/IPA-001/IP-P00963 /2017-18/11584



Date: 25 September 2020
Place: Hyderabad